

**GOVERNMENT OF INDIA
SPACE
LOK SABHA**

UNSTARRED QUESTION NO:502
ANSWERED ON:07.08.2013
ANTRIX DEAL
Devappa Anna Shri Shetti Raju Alias

Will the Minister of SPACE be pleased to state:

- (a) whether the Government has assessed the loss of revenue as a result of Antrix-Devas agreement;
- (b) if so, the details thereof;
- (c) whether the persons responsible for the same have been identified;and
- (d) if so, the details thereof along with the action taken against them?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PG & PENSIONS AND IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) Antrix-Devas agreement has been annulled in February 2011 and no transponders have been leased to Devas under the agreement. Hence, there has been no loss of revenue.

(b) Does not arise.

(c) & (d) Does not arise.

However, a High Level Team has identified officers responsible for various types of omissions and commissions in concluding the Antrix-Devas agreement. Based on the findings of High Level Team, four former Scientists of ISRO (Including former Chairman, ISRO) have been excluded from reemployment, committee roles or any other important role under the Government and have been divested of any current assignment/consultancy with the Government.